

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-52/2010/8242/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri A. J. Borah,
i/c District & Sessions Judge,
Jorhat.

Dated Guwahati the ¹⁴ September, 2023.

Sub: **Earned leave.**

Ref:- Letter No. JJA/9014/2023 dtd. 05.09.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for three days from 13.09.2023 to 15.09.2023, along with station leave permission, with the official vehicle, at own cost, from the evening of 12.09.2023, till the morning of 16.09.2023**, has been granted, subject to submission of his Leave Admissibility Report from the O/o the A.G (A&E), Assam. Further, you are asked to hand over charge to the Civil Judge (Sr. Div.)-cum-Assistant Sessions Judge, Jorhat, and in her absence to the next senior most Judicial Officer available at the station.

Yours faithfully,

sd/-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-35/1999/8243-8244/A, dated , 14-09-23
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.

(A copy of the leave application form in prescribed format is enclosed herewith)

✓ 2. The Project Manager, Gauhati High Court.

sd/-
JT. REGISTRAR (VIGILANCE)